

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 530**

**TO BE ANSWERED ON THE 3<sup>RD</sup> FEBRUARY, 2026/ MAGHA 14, 1947 (SAKA)**

**TRAINING FOR YOUTH IN CIVIL DEFENCE ORGANISATION**

**530. SHRI ANIL YESHWANT DESAI:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether the number of civil defence organisations/institutions available for common people from urban and rural areas apart from para military forces;**
- (b) whether to contain unemployment problem in the country the Government consider training for youths in civil defence to render their volunteer services during emergency or need;**
- (c) if so, the established organisations and number of youths enrolled therein; and**
- (d) the details of the remuneration and future job opportunities can be offered to such trained manpower in national building?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI NITYANAND RAI)**

**(a): Civil Defence mechanism is functional in most of the States and Union Territories (UTs) as per Civil Defence Act, 1968. At the State level, the Director, Civil Defence heads the Civil Defence Headquarters, while at the district level, the controller of Civil Defence/District magistrate oversees Civil Defence activities.**

**(b) & (c): As per the Civil Defence Regulations 1968, the members of the civil defence corps serve in a voluntary and honorary capacity. The citizens are encouraged to join the civil defence corps through <https://civildefencewarriors.gov.in> and the enrolment is approved by the respective Controllers of Civil Defence/District magistrates. Once a citizen is enrolled as a Civil Defence Volunteer (CDV), he/she is detailed by the respective Controller of Civil Defence to undergo the prescribed basic training of five working days, followed by advanced training of six working days, during which the state notified training allowance is admissible. At present, approximately 5.95 lakh Civil Defence Volunteers are active across the country. Additionally, around 83,000 citizens have registered themselves through the portal/mobile application.**

**(d): As per the Civil Defence Regulations 1968, the State Government may, by order, authorise payment of duty allowance/training allowance to a member of the corps when called on duty/training. Accordingly, the duty/training allowances are being paid by the States/UTs as per their respective orders.**

\*\*\*\*\*